



NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/08/2017 AT 10.30 AM**

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL


APPLICATION NUMBER :
PETITION NUMBER : CP/547/ (IB)/2017
NAME OF THE PETITIONER(S) : FOSROC CHEMICALS
NAME OF THE RESPONDENT(S) : CONSOLIDATED CONSTRUCTIONS CONSORTIUM LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	S. KARTHIKEI BALAN PREETHI. S. ARASU	Counsel for Respondent	
2.	S. YASAR ARAFATH	Counsel for the Petitioner	

ORDER

Counsel for both the parties present. The counsel for the Corporate Debtor refers to the communication dt. 15.06.2017 (Pg 104) of the typed set filed by the petitioner, wherein it is stated that no amount is payable to the operation creditor. In the next para, it is stated that they are ready to reconcile the accounts of the operation creditor for which they assure to extend full co-operation at their end. Counsel for the Corporate Debtor reiterated the assurance. **The parties are directed to initiate the process of reconciliation of the account on 08.09.2017 and report before this Bench on 11.09.2017 at 10.30 A.M.**


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)